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**US Naming India for Violating US Intellectual Property Rights**

54. SHRI SANAT KUMAR MANDAL: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government have studied the implications of the U.S. decision to name India as a priority foreign country violating US intellectual property rights;

(b) if so, the Government's reaction thereto; and

(c) the measures which the Government propose to take against the U.S. threat to impose trade on its own terms?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) to (c) On 26 April, 1991, the United States Trade Representative designated India as a Priority Foreign country under the Special 301 provision of the U.S. Omnibus Trade & Competitiveness Act of 1988, along with China and Thailand for allegedly denying adequate and effective protection of intellectual property rights and having an adverse impact, actual or potential on US products.

Under the Special 301 provisions, if a country is identified as a Priority Foreign Country, the USTR must initiate an investigation of the policies and practices that were the basis of the identification within 30 days. The investigation must be concluded within six months, unless it is extended by a further three months. At the end of the investigation period, the USTR must decide whether the measures under investigation are actionable and if so, decide what response is appropriate, including possible retaliation.

Government of India has regretted the unilateral decision of the Government of United States when these issues are already being negotiated in the Uruguay Round of Multilateral Trade Negotiations.

Retaliatory action under Special 301 is not mandatory. Further the U.S. Trade Representative has stated that imposition of trade sanctions is not inevitable or desirable.

12.00 hrs.

117 PANEL OF CHAIRMEN

[English]

MR. SPEAKER: I have to inform the House that under Rule 9 of the Rules of Procedure, I have nominated the following Members as the Members of the Panel of Chairmen:

1. Colonel Rao Ram Singh, Member of Parliament.
2. Shri Sharad Dighe, Member of Parliament.
3. Shri S. Mallikarjunaiah, Member of Parliament.
4. Shri Rasheed Masood, Member of Parliament.
5. Shrimati Malini Bhattacharya, Member of Parliament.

12.01 hrs.

PAPERS LAID ON THE TABLE

Review on the Working of and Annual Reports of India Tea and Restaurants Limited, Bombay, Tea Trading Corporation of India Ltd., Calcutta etc.

[English]

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): Sir, I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a) (i) Review by the Government on the working of the

India Tea and Restaurants Limited, Bombay, for the year 1988-89.

(ii) Annual Report of the India Tea and Restaurants Limited, Bombay, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government on the working of the India Tea and Restaurants Limited, Bombay, for the year 1989-90.

(ii) Annual Report of the India Tea and Restaurants Limited, Bombay, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—16/91]

- (c) (i) Review by the Government on the working of the Tea Trading Corporation of India Limited, Calcutta, for the year 1987-88.

(ii) Annual Report of the Tea Trading Corporation of India Limited, Calcutta, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—17/91]

- (2) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT—16-17/91]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Exports Development Authority for the year 1989-90 under sub-section (3) of section 22 of the Marine Products Export Development Authority Act, 1972.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Marine Products Export Development Authority for the year 1989-90 along with Audited Accounts.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Marine Products Export Development Authority for the year 1989-90.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT—18/91]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board, Calcutta, for the year 1989-90.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board, Calcutta, for the year 1989-90 together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tea Board, Calcutta, for the year 1989-90.

- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT—19/91]